

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 60/2002 in OA 155/93

DATE OF ORDER: 8.4.2003

Laloo Ram Shamma son of Shri Jagdish Narain Shamma by caste
Haryana Brahman aged about 33 years resident of Near Railway
Station, Bandawalo Ki Dhani, Village and Tehsil Bassi,
District Jaipur.

Applicant

VERSUS

1. Uppama Vaisya, Director Doordarshan Kendra, Jaipur.
2. Shri Pawan Kumar Chopra, Secretary, Ministry of
Information & Broadcasting, Government of India, New Delhi.
3. Shri S.Y. Kureshi, Director General, Doordarshan
Bhawan, Mandi House, New Delhi.

Respondents

Mr. V.B. Srivastava, Counsel for the applicant.

Ms. Shalini Sheoran, Proxy counsel for
Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauban, Member (Judicial)

ORDER (ORAL)


This Contempt Petition has been filed for the alleged
wilful disobedience of the order of the Tribunal dated
31.7.2001 passed in OA 155/93.

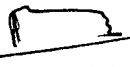
2. Notices were issued. The respondent contemnors have
filed the reply. From the perusal of the reply, it reveals
that two juniors to the applicant who were earlier regularised
have since been reverted. The third person was senior to the
applicant and that the fourth person has not yet been
regularised. The learned counsel for the applicant submits
that since the two persons junior to the applicant, have been
reverted, there are vacancies available now and the applicant

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should be regularised. We are of the view that no such directions can be given in the Contempt Petition.

3. In view of the ²reply of the respondents, this Contempt Petition does not survive and accordingly it is dismissed. Noticees are discharged.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)